

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 86807 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-1171-17-18 dated 23.04.2018 passed by the Commissioner of Central Tax, Pune)

M/s Kachhi Properties

.....Appellant

21 Budhwar Peth
Satara
Maharashtra
415002

VERSUS

C.C.E. & S.T., PUNE-I

.....Respondent

41-A...ICE House,
Sassoon Road...Opp.
Wadia College, Pune
Maharashtra 411001

APPERANCE:

Shri Majid Salim Kachhi, Partner for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87312 / 2019

Date of Hearing: 10.12.2019

Date of Decision: 10.12.2019

PER: AJAY SHARMA

Mr. Majid Salim Kachhi, one of the partners in the Appellant Company appeared and submitted an application for withdrawal of Appeal on the ground that the Appellant have already applied under the Sabka Vishwas Scheme, 2019 with the competent authority and a discharge certificate for full and final settlement of tax dues under

Section 127 of the Finance Act, 2019 read with Rule 9 of the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 has also been issued by the said competent authority.

2. The aforesaid application is taken on record and in view of the facts mentioned therein, the Appeal filed by the Appellant before this Tribunal ceases to exist. Accordingly, the Appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb